

1	2	3	4	5	6	7	8	9	10
Bengaluru	38,947	18,474	20,473	54.5	25.6	28.9	26,930	12,587	14,342
Chennai	18,065	9,340	8,725	19.6	10.4	9.2	7,832	4,231	3,601
Kolkata	17,004	6,962	10,042	18.9	8.6	10.3	7,064	3,508	3,556
Pune	18,545	6,732	11,813	19.8	7.8	12.1	11,498	4,596	6,902
Hyderabad	6,269	2,424	3,845	9.3	3.7	5.6	3,019	1,140	1,878
Ahmedabad	2,319	763	1,556	3.4	1.0	2.3	1,264	368	896
Tier-2	59,369	32,989	26,380	79.1	43.8	35.3	27,878	15,119	12,759
TOTAL	457,759	274,177	183,582	582	357	225	327,766	188,390	139,377

Evolving a single window system for States

1335. SHRI NARENDRA KUMAR SWAIN: Will the Minister of FINANCE be pleased to state:

(a) whether Ministry of Finance is evolving a single window system for communication of annual allocation and sharing pattern of Centrally Sponsored schemes to the States;

(b) whether Ministry of Finance is going to introduce the process of giving indications to the States about annual allocation and sharing pattern of CSS in order to impart a greater degree of certainty to the budgeting exercise for ensuing years; and

(c) whether the releases under the CSS especially PMAY, Swachha Bharat Abhiyan (Rural), PMGSY be made commensurate with the annual programme communicated to States so that States will not have to contribute much higher than their share of 40%?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) The Central Government/ Ministry of Finance allocates funds through budgetary process to different Ministries/ Departments for each of the Centrally Sponsored Scheme. The respective Ministry / Department in turn allocates the Central Government share for Centrally Sponsored Scheme as per Scheme guideline to the States/UTs through the Consolidated Funds of the States annually. To establish an efficient funds flow system, the funds of CSSs are released to the States through the Public Financial Management System (PFMS).

Ministries /Departments formulate State-wise Annual Programme based on the budgetary allocation and utilization capacity of States. To enable this, budgetary approval in GoI has been preponed so that allocation is available with Ministries/Departments at the start of the Financial Year.

Increase/decrease in DA/DR

1336. SHRI MAJEED MEMON: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Daily Allowance (DA) and Dearness Relief (DR) for Central Govt. employees and pensioners have become due with effect from 1st January, 2020.

(b) if so, the details thereof;

(c) whether DA/DR is based on rise in inflation and increase in prices of essential commodities; and

(d) if so, whether the increase in DA allowance is in line with increase in price of essential items and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes Sir. Dearness Allowance and Dearness Relief are granted to serving employees and pensioners of the Central Government respectively each year with effect from 1st January and 1st July and normally paid in the month of March and September respectively.

(c) and (d) Yes Sir. The level of inflation for the purpose of DA/DR to Central Government employees/pensioners is calculated on the basis of All India Consumer Price Index for Industrial Workers which is issued by Labour Bureau, Shimla.

Recovery made through DRTs

1337. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) Whether Government has any proposal to set up more Debts Recovery Tribunals (DRTs) across the country to expedite recovery by filling more suits for recovery of dues;